

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
CP-152/241-242/ND/2022
IA/256/2024

IN THE MATTER OF:
Mr. Jaidev Sehrawat

... APPLICANT

Vs.

M/s. Golden Buildcon Pvt. Ltd and Ors.

...RESPONDENT

Section
U/s 241-242

Order delivered on 23.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Virender Ganda, Sr. Adv., Mr. Vipul Ganda, Ms. Snigdha Pal, Ms. Avnika Misra, Mr. Ujjawal Sugandh, Advs.

For the Respondent

:Adv. Kumar Anurag Singh, Adv. Zain A. Khan

ORDER

IA/256/2024

This is an interim application filed under Rule 11 of the NCLT Rules, 2016 seeking directions for maintenance of status quo on the Sole Property of Respondent No. 1 Company.

Heard the Ld. Sr. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the non-Applicant is present. On the basis of advance notice he accepts notice for filing reply to this application. Reply be filed within a period of one week, list the matter on **30.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)